

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

O.A. No. 3029 of 1992

11

New Delhi, dated the 2nd January, 1998

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE Mrs. LAKSHMI SWAMINATHAN, MEMBER (J)

1. Shri A.K. Misra,
Divl. Commercial Inspector,
O/o the D.R.M.,
N.E. Railway,
IZATNAGAR (U.P.)
2. Shri Tarun Shukla,
Sr. Commercial Inspector,
O/o D.R.M., NE Rly.,
Izatnagar (U.P.)
3. Shri Satisch Chandra,
Divl. Commercial Inspector,
O/o D.R.M., N.E. Railway,
Izatnagar (U.P.) ... APPLICANTS

(By Advocate: Shri S.K. Gupta)

VERSUS

Union of India through
The Secretary,
Railway Board,
Rail Bhawan,
Rafi Marg,
New Delhi. RESPONDENT

(None appeared)

JUDGMENT (oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Applicants impugn orders dated 15.5.87 (Annexure A-1) and seek a direction to Respondents to grant the same pay scale of Rs.1600-2600 with consequential benefits. Applicants who were recruited as Trafic Apprentices on North Eastern Railways through

Direct Recruitment during 1987-88, claim the same benefits as were granted to similarly situated persons in O.A. No. 1608/91 decided on 7.8.92 Jai Prakash & Ors. Vs. UOI & Ors. We note that the said judgment along with connected appeals was carried to the Hon'ble Supreme Court who by their judgment in UOI & Ors. M. Bhaskaran & Ors. 1996(2) SCSLJ 141 set aside the aforesaid CAT judgment relied upon by the applicants.

2. We were further informed reliably that a review petition filed against the aforesaid judgment of the Hon'ble Supreme Court was also dismissed by them and under the circumstances we find ourselves unable to grant the relief prayed for by the applicant. The O.A. is dismissed. No costs.

Lakshmi Swaminathan
(Mrs. LAKSHMI SWAMINATHAN) *S.R. Adige*
Member (J) Vice Chairman (A)
/GK/